

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 125

**IA(I.B.C)/38 (CH) 2021, COMP.APPL (IBC)/127(CH) 2019,
COMP.APPL (IBC)/ 134(CH)2019, COMP.APPL (IBC)/ 135 (CH) 2019,
IA(I.B.C)/ 2786 (CH) 2023, COMP.APPL (IBC)/27 (CH)2019,
IA(I.B.C)/285 (CH)2024, IA(I.B.C)/ 1082(CH) 2024
CP(IB) No. 38/Chd/Pb/2018
(Admitted)**

IN THE MATTER OF:-

Julka Rice Oils Mills Ltd.

...Petitioner

Under Section: 10, Regulation 44(2), 60(5), Rule 11 of NCLT, 2016

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 16.07.2024.

Tanvi
16.05.2024

Sd/-
Court Officer